

25-8-2000

Hon. Mr. Rajgopalji Jm

Sri R.P. Singh ^{Pray} counsel for
Sri Rakesh Verma counsel for
applicant. Sri Prashant Mathur
counsel for respondents
left on 11-10-2000

2. Interim order to continue
till the next date.

Ry
Jm

11.10.2000

Hon. Mr. Sri Nagvi Jm

Sri R. Verma for the applicant.

Sri P. Mathur for the respondents.

Sri P. Mathur mentions that since
the impugned transfer order has been withdrawn
vide order dt 16.5.2000, copy of which has
been annexed as annexure C-1 to the CA,
relief sought in the OA becomes infructuous.
Hence OA deserves to be dismissed.

Sri R. Verma learned counsel for the
applicant does not dispute the factual position.

For the above the OA ~~has become~~
~~infructuous~~ is dismissed as infructuous.

No order as to costs.

ca
Jm